

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 239 OF 2019**

**Dated: 16<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Essar Steel India Limited**

**...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**...Respondent (s)**

Counsel for the Appellant(s) : Mr. Saransh Shaw  
Ms. Srishti Rai

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**

The Appellant placed on record proceedings in Civil Appeal Diary No. 24417 of 2019. In the light of the same, matter is adjourned.

Parties are directed to inform the Bench once the matter is disposed of by the Hon'ble Apex Court or when status-quo order is vacated or modified.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*vt/mkj*